

Central Administrative Tribunal
Principal Bench, New Delhi

O.A. No. 1474/2017

New Delhi, this the 17th day of May, 2017

**Hon'ble Mr. Raj Vir Sharma, Member (J)
Hon'ble Ms. Praveen Mahajan, Member (A)**

Sh. Purshottam Lal Chawla
S/o. Late Sh. Bansi Lal Chawla
R/o. B-810, Vasundhara,
Sector-5, Vasundhara,
Ghaziabad-201012.

...Applicant

(By Advocate : Mr.Dinesh S. Badiar)

Versus

1. The Commissioner,
North Delhi Municipal Corporation
Civic Centre,
New Delhi.
2. The Director (Vigilance)
North Delhi Municipal Corporation
Civic Centre,
New Delhi.
3. The Deputy Assessor & Collector,
North Delhi Municipal Corporation
Sardar Paharganj Zone,
Idgah Road,
Delhi – 110 006. ...Respondents

O R D E R (ORAL)

Mr. Raj Vir Sharma, Member (J)

Heard the learned counsel for the applicant.

2. At the very outset, learned counsel for the applicant stated that a charge sheet was given to the applicant after his retirement. His limited prayer is that the respondents be directed to complete the inquiry as early as possible.
3. Considering the prayer of the learned counsel for the applicant, we hereby direct that the respondents shall conclude the

inquiry proceedings as early as possible, possibly within six months from the date of receipt of a certified copy of this order.

4. Accordingly, the O.A is disposed of at the admission stage.

No costs.

(Praveen Mahajan)
Member (A)

(Raj Vir Sharma)
Member (J)

/Mbt/